



सत्यमेव जयते

***The Gauhati High Court, At Guwahati***

[ HIGH COURT OF ASSAM, NAGALAND, MIZORAM & ARUNACHAL PRADESH ]





***Cause List***





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**NOTICE**

IT IS FOR INFORMATION OF ALL CONCERNED THAT THE HEARING MATTERS OF THE FOLLOWING BENCHES WILL BE TAKEN UP BY THE HON'BLE JUDGES SHOWN AGAINST EACH BENCH FOR THE PERIOD INDICATED BELOW.

|    | <b>BENCH</b>   | <b>NAME OF THE HON'BLE JUDGES</b>  | <b>PERIOD</b>  |
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|    | <b>[ DIVISION BENCH-I ] [ COURT NO. 1 ]</b><br><br><u>This Bench will take up matters pertaining to:</u><br><ol style="list-style-type: none"><li>1. Writ Appeals other than Foreigner matters and matters pertaining to Board of Revenue.</li><li>2. All Contempt Matters.</li><li>3. SARFAESI Act matters.</li><li>4. Income Tax Appeal.</li><li>5. Appeals under Companies Act.</li><li>6. PIL and taken up matters.</li><li>7. Writ Petitions against Order Of CAT.</li><li>8. Writ Appeal pertaining to service matters of Central Government Employees.</li></ol> <p>Along with such matters as may be specifically directed to be listed.</p> | <b>HON'BLE THE CHIEF JUSTICE<br/>AND<br/>HON'BLE MR. JUSTICE<br/>SUMAN SHYAM</b>                           | <b>FROM</b><br>03-06-2024<br><b>TO</b><br>07-06-2024 |
|  | <b>[ CIVIL BENCH-II ] [ COURT NO. 2 ]</b><br><br><u>This Bench will take up matters pertaining to:</u><br><ol style="list-style-type: none"><li>1. Writ Petition (Civil) relating to service of Teacher of Provincialised Schools.</li><li>2. Writ Petition (Civil) relating to Academic Matters.</li><li>3. Writ Petition (Civil) relating to Academics Institutions.</li><li>4. Arbitration Petition matters of the year 2021.</li></ol>   | <b>HON'BLE MR. JUSTICE<br/>LANUSUNGKUM JAMIR</b>   | <b>-DO-</b>  |
|  | <b>[ DIVISION BENCH- II ] [ COURT NO. 3 ]</b><br><br><u>This Bench will take up matters pertaining to:</u><br><ol style="list-style-type: none"><li>1. Writ Petition(C) relating to Police and Army Actions.</li><li>2. Custodial Death.</li><li>3. Writ Petition (Foreigners Matters).</li><li>4. Writ Petition pertaining to Court martial of defence personnel and armed forces.</li><li>5. Writ Appeal (Foreigners Matters).</li><li>6. Writ Appeal pertaining to matters of Board of Revenue.</li><li>7. Habeas Corpus matters.</li></ol> <p>Along with any such matters as may be specifically directed to be listed.</p>                      | <b>HON'BLE MR.JUSTICE<br/>MANASH RANJAN PATHAK<br/>AND<br/>HON'BLE MR. JUSTICE<br/>MRIDUL KUMAR KALITA</b> | <b>-DO-</b>  |

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|    | <p><b>[ CIVIL BENCH-IV ] [ COURT NO. 4 ]</b></p> <p><u><i>This Bench will take up matters pertaining to:</i></u></p> <ol style="list-style-type: none"> <li>1. <i>Writ Petition (Civil) relating to Settlement by State Government etc. pertaining to Civil Bench-IV.</i></li> <li>2. <i>Residuary Writ Petitions pertaining to Civil Bench-IV.</i></li> <li>3. <i>Writ Petition (Civil) relating to Tax matters pertaining to Civil Bench-IV.</i></li> <li>4. <i>Writ Petition (Civil) under Labour and Industrial Law etc.</i></li> <li>5. <i>Arbitration Petition matters of the year 2023.</i></li> </ol>  | <p><b>HON'BLE MR. JUSTICE<br/>MICHAEL ZOTHANKHUMA</b></p>  | <p><b>-DO-</b></p> |
|    | <p><b>[ CIVIL BENCH-III ] [ COURT NO. 7 ]</b></p> <p><u><i>This Bench will take up Matters pertaining to:</i></u></p> <ol style="list-style-type: none"> <li>1. <i>Writ Petition (Civil) relating to State Govt.Employees.</i></li> <li>2. <i>Writ Petition (Civil) relating to Service in Local Bodies, Banks and PSU etc.</i></li> <li>3. <i>Writ Petition (Civil) relating to Service of Defence Personnel and Armed Forces.</i></li> <li>4. <i>Arbitration Petition matters of the year 2022.</i></li> </ol>   | <p><b>HON'BLE MR. JUSTICE<br/>KALYAN RAI SURANA</b></p>  | <p><b>-DO-</b></p> |
|   | <p><b>[ CIVIL BENCH-I ] [ COURT NO. 10 ]</b></p> <p><u><i>This Bench will take up Matters pertaining to:</i></u></p> <ol style="list-style-type: none"> <li>1. <i>S.A.O.</i></li> <li>2. <i>R.S.A.</i></li> <li>3. <i>F.A.O.</i></li> <li>4. <i>MAC Appeal.</i></li> <li>5. <i>M.F.A</i></li> <li>6. <i>Civil Revision Petition</i></li> <li>7. <i>Civil Revision Petition (I/O).</i></li> <li>8. <i>Testamentary Cases.</i></li> <li>9. <i>Arbitration Appeal.</i></li> <li>10. <i>Transfer Petition (Civil).</i></li> <li>11. <i>LA Appeal.</i></li> <li>12. <i>RERA Appeal.</i></li> <li>13. <i>Matrimonial Appeal (arising out of order other than Family Courts).</i></li> <li>14. <i>Arbitration Petition matters of the years 2016-2020.</i></li> </ol> | <p><b>HON'BLE MR. JUSTICE<br/>SANJAY KUMAR MEDHI</b></p>   | <p><b>-DO-</b></p> |
|  | <p><b>[ SPECIAL DIVISION BENCH ] [ COURT NO. 12 ]</b></p> <p><u><i>This Bench will take up matters pertaining to:</i></u></p> <ol style="list-style-type: none"> <li>1. <i>Death Reference Cases.</i></li> <li>2. <i>Criminal Appeal including Hill Appeal.</i></li> <li>3. <i>Criminal Appeal (J).</i></li> <li>4. <i>All Criminal Appeals.</i></li> <li>5. <i>Confirmation of Decree of Divorce and Such Matrimonial Appeals arising out of orders/ Judgments passed by Family Court.</i></li> </ol> <p><i>Along with any such matters as may be specifically directed to be listed.</i></p>   | <p><b>HON'BLE MR.JUSTICE<br/>MANISH CHOUDHURY<br/>AND<br/>HON'BLE MR. JUSTICE<br/>ROBIN PHUKAN</b></p> | <p><b>-DO-</b></p> |

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|    | <p><b>[ CIVIL BENCH-V ] [ COURT NO. 13 ]</b></p> <p><u><i>This Bench will take up matters pertaining to:</i></u></p> <ol style="list-style-type: none"> <li>1. <i>Writ Petition (Civil) relating to Settlement by State Government etc. pertaining to Civil Bench-V.</i></li> <li>2. <i>Writ Petition (Civil) relating to land Matters.</i></li> <li>3. <i>Residuary Writ Petitions pertaining to Civil Bench-V.</i></li> <li>4. <i>Writ Petition (Civil) relating to Tax matters pertaining to Civil Bench-V.</i></li> <li>5. <i>Arbitration Petition matters of the year 2024.</i></li> </ol>  | <p><b>HON'BLE MR. JUSTICE<br/>SOUMITRA SAIKIA</b></p>     | <p><b>-DO-</b></p> |
|    | <p><b>[ CIVIL BENCH-I ] [ COURT NO. 14 ]</b></p> <p><u><i>This Bench will take up Matters pertaining to:</i></u></p> <ol style="list-style-type: none"> <li>1. <i>S.A.O.</i></li> <li>2. <i>R.F.A</i></li> <li>3. <i>F.A.O.</i></li> <li>4. <i>MAC Appeal.</i></li> <li>5. <i>M.F.A</i></li> <li>6. <i>Civil Revision Petition</i></li> <li>7. <i>Civil Revision Petition (I/O).</i></li> <li>8. <i>Testamentary Cases.</i></li> <li>9. <i>Arbitration Appeal.</i></li> <li>10. <i>Transfer Petition (Civil).</i></li> <li>11. <i>LA Appeal.</i></li> <li>12. <i>RERA Appeal.</i></li> <li>13. <i>Matrimonial Appeal (arising out of order other than Family Courts).</i></li> </ol> | <p><b>HON'BLE MR. JUSTICE<br/>PARTHIVJYOTI SAIKIA</b></p> | <p><b>-DO-</b></p> |
|  | <p><b>[ CIVIL BENCH-III ] [ COURT NO. 16 ]</b></p> <p><u><i>This Bench will take up Matters pertaining to:</i></u></p> <ol style="list-style-type: none"> <li>1. <i>Writ Petition (Civil) relating to State Govt.Employees.</i></li> <li>2. <i>Writ Petition (Civil) relating to Service in Local Bodies, Banks and PSU etc.</i></li> <li>3. <i>Writ Petition (Civil) relating to Service of Defence Personnel and Armed Forces.</i></li> </ol>  | <p><b>HON'BLE MR. JUSTICE<br/>KAKHETO SEMA</b></p>        | <p><b>-DO-</b></p> |
|  | <p><b>[ CRIMINAL BENCH ] [ COURT NO. 18 ]</b></p> <p><u><i>This Bench will take up Matters pertaining to:</i></u></p> <ol style="list-style-type: none"> <li>1. <i>Bail matters (Relating to offences under Special Acts including PC act and POCSO Act).</i></li> <li>2. <i>Criminal Appeal (Including fresh cases).</i></li> <li>3. <i>Criminal Appeal (J) (Including fresh cases).</i></li> <li>4. <i>Criminal Petition (Including motion).</i></li> <li>5. <i>Criminal Revision Petition (Including motion).</i></li> <li>6. <i>W.P.(Crl.) Matters relating to offences under Special Acts including PC Act and POCSO Act(Other than Habeas Corpus matters).</i></li> </ol>      | <p><b>HON'BLE MRS. JUSTICE<br/>MALASRI NANDI</b></p>      | <p><b>-DO-</b></p> |

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|    | <p><b>[ CIVIL BENCH-II AND MAC APPEAL MATTERS ] [ COURT NO. 19 ]</b></p> <p><u><i>This Bench will take up matters pertaining to(Including hearing on all days):</i></u></p> <ol style="list-style-type: none"> <li>1. <i>MAC Appeal.</i></li> <li>2. <i>Writ Petition (Civil) relating to service of Teacher of Provincialised Schools.</i></li> <li>3. <i>Writ Petition (Civil) relating to Academic Matters.</i></li> <li>4. <i>Writ Petition (Civil) relating to Academics Institutions.</i></li> </ol>  | <p><b>HON'BLE MRS. JUSTICE<br/>MARLI VANKUNG</b></p>         | <p><b>-DO-</b></p> |
|    | <p><b>[ CRIMINAL BENCH ] [ COURT NO. 20 ]</b></p> <p><u><i>This Bench will take up Matters pertaining to:</i></u></p> <ol style="list-style-type: none"> <li>1. <i>Bail matters (where punishment is less than or equal to 7 years).</i></li> <li>2. <i>Bail matters (Relating to offences under Special Acts including PC Act and POCSO Act). (Including motion)</i></li> <li>3. <i>Criminal Appeal (Including fresh cases).</i></li> <li>4. <i>Criminal Appeal (J) (Including fresh cases).</i></li> <li>5. <i>Criminal Petition (Including motion).</i></li> <li>6. <i>Criminal Revision Petition (Including motion).</i></li> <li>7. <i>Tr.Petition(Crl.).</i></li> <li>8. <i>W.P.(Crl.) Matters where punishment is less than or equal to 7 years(Other than Habeas Corpus matters).</i></li> </ol>  | <p><b>HON'BLE MR. JUSTICE<br/>ARUN DEV CHOUDHURY</b></p>     | <p><b>-DO-</b></p> |
|  | <p><b>[ CRIMINAL BENCH ] [ COURT NO. 21 ]</b></p> <p><u><i>This Bench will take up Matters pertaining to:</i></u></p> <ol style="list-style-type: none"> <li>1. <i>Bail Matters (Where punishment is more than 7 years).</i></li> <li>2. <i>Criminal Appeal (Including fresh cases).</i></li> <li>3. <i>Criminal Appeal (Jail)(Including fresh cases).</i></li> <li>4. <i>Criminal Petition (Including motion).</i></li> <li>5. <i>Criminal Revision Petition (Including motion).</i></li> <li>6. <i>Tr.Petition(Crl.).</i></li> <li>7. <i>W.P.(Crl.) Matters where punishment is more than 7 years(Other than Habeas Corpus).</i></li> </ol>   | <p><b>HON'BLE MRS. JUSTICE<br/>SUSMITA PHUKAN KHAUND</b></p> | <p><b>-DO-</b></p> |
|  | <p><b>[ CIVIL BENCH- IV AND V ] [ COURT NO. 26 ]</b></p> <p><u><i>This Bench will take up matters pertaining to:</i></u></p> <ol style="list-style-type: none"> <li>1. <i>Writ Petition (Civil) relating to Settlement by State Government etc. pertaining to Civil Bench-IV.</i></li> <li>2. <i>Residuary Writ Petitions pertaining to Civil Bench-IV.</i></li> <li>3. <i>Writ Petition (Civil) relating to Tax matters pertaining to Civil Bench-IV.</i></li> <li>4. <i>Writ Petition (Civil) under Labour and Industrial Law etc.</i></li> <li>5. <i>Writ Petition (Civil) relating to Settlement by State Government etc. pertaining to Civil Bench-V.</i></li> <li>6. <i>Writ Petition (Civil) relating to land Matters.</i></li> <li>7. <i>Residuary Writ Petitions pertaining to Civil Bench-V.</i></li> <li>8. <i>Writ Petition (Civil) relating to Tax matters pertaining to Civil Bench-V.</i></li> </ol> | <p><b>HON'BLE MR. JUSTICE<br/>N. UNNI KRISHNAN NAIR</b></p>  | <p><b>-DO-</b></p> |